

ITEM NO.14

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No. 20937/2022

(Arising out of impugned final judgment and order dated 14-03-2022 in WA No. 935/2021 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT,
RAMRAJ SMARAK SHIKSHA NIKETAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.185475/2022-EXEMPTION FROM FILING O.T. and IA No.185474/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 14-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Rajiv Tyagi, AOR
Mr. Ambuj Ojha, Adv.
Mr. Rohit Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag along with SLP (C) No. 21346 of 2022 and other
connected matters.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR